

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI FRIDAY BENCH 'FRIDAY-A' : NEW DELHI
(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND
SHRI K. NARASIMHA CHARY, JUDICIAL MEMBER**

**ITA No.3842/Del/2019
Assessment Year : 2015-16**

**Ruchi Goyal,
Shop No. 6, New Grain
Market,
Hissar
Haryana – 125001
PAN : AQGPG4276N
(Appellant)**

**Vs. ITO, Ward-3,
Hissar**

(Respondent)

Appellant by : Sh. Naveen Gupta, Adv.
Respondent by : Shri Saras Kumar, Sr. DR

Date of hearing : **21.08.2020**
Date of pronouncement : **21.08.2020**

ORDER

PER G.S. PANNU, VP :

This appeal by the assessee for the assessment year 2015-16 is directed against the order of Ld. CIT(A)-5, Ludhiana dated 29.1.2018.

2. Ld. Counsel for the assessee vide email dated 06.8.2020 has attached the application dated 06.8.2020 of the Assessee wherein the assessee has

requested for withdrawal of the appeal filed by her by stating that she has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020.

3. Learned Senior DR has no objection.

4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.

5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced in the presence of both the parties on conclusion of Virtual Hearing on 21st August, 2020.

Sd/-

(K. NARASIMHA CHARY)
JUDICIAL MEMBER

Sd/-

(G.S. PANNU)
VICE PRESIDENT

SRB.

Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

Assistant Registrar